

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 984/GT/2025

Subject : Petition for revision of tariff of Korba STPS Stage-I&II (2100 MW) for the period from 01.4.2019 to 31.3.2024 after truing up exercise.

Petition No. 84/GT/2026

Subject : Petition for approval of tariff of Korba STPS Stage-I&II (2100 MW) for the period from 1.4.2024 to 31.3.2029.

Petitioner : NTPC Limited

Respondents : MPPMCL and others.

Date of Hearing : **29.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadari, Advocate, NTPC
Shri Saurabh Mishra, Advocate, MPPMCL
Shri Anup Jain, Advocate, MSEDCL
Ms. Nishtha Goel, Advocate, MSEDCL
Shri Shashwat Dubey, Advocate, MSEDCL
Shri Saurabh Mishra, Advocate, MPPMCL
Shri. Ravi Sharma, Advocate, CSPDCL
Ms. Ankita Kumari, Advocate, CSPDCL
Ms. Atulika Ghawana, Advocate, CSPDCL
Ms. Deepa Mishra, Advocate, CSPDCL

Record of Proceedings

The matters were called out for hearing through virtual mode.

2. During the hearing, learned counsel for the Petitioner submitted that the pleadings in the matter are complete. Learned counsel for the Respondent, CSPDCL, sought additional time to file its reply to the additional information furnished by the Petitioner (pursuant to the directions contained in the RoP dated 19.5.2026). Learned counsel for the Respondent, MSEDCL, submitted that it has already filed its reply to the Petition.

3. The Commission, after hearing the parties, directed the Petitioner to file the following additional information, on an affidavit, after serving a copy on the Respondents, on or before **26.10.2026**:



Petition No. 984/GT/2025

- a) *Detailed working of tariff for the period 2014-19 in editable linked Excel format, giving effect to the Commission's order dated 26.3.2026 in Petition No. 323/GT/2014 (passed in remand batch matters from APTEL);*
- b) *As per the Auditor-certified statement furnished by the Petitioner in respect of ash transportation expenses, the claimed expenditure includes liabilities. Submit the year-wise expenditure incurred on a cash basis and outstanding liabilities, if any, of the claimed ash transportation expenses.*
4. The Respondents are permitted to file their respective replies to the additional information submitted by the Petitioner, on or before **9.11.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **16.11.2026**.
5. The Petitions shall be listed for hearing on **26.11.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

